

Arbitrary eviction of urban poor

1989. SHRI TIRUCHI SIVA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether Government has taken any steps to protect the urban poor from arbitrary eviction during the last three years; and

(b) if so, the details of the steps taken thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) 'Land' and 'colonization' being State subjects, matters such as eviction and rehabilitation etc. of people lie under the jurisdiction of respective State/UT Governments.

Overcrowding of major cities

1990. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether attention of Government has been drawn towards pitiable condition of some of the major cities of the country which are overcrowded beyond their carrying capacity leading to intense problems concerning civic amenities like drinking water, roads, transport, sewage, parking, heavy traffic, pollution, etc.;

(b) if so, measures proposed to be taken to put restriction on increase in density of residential, administrative and commercial units in such cities; and

(c) whether Government has any detailed study of cities like Bengaluru, Mumbai, Pune, Delhi, Kolkata, Ahmedabad, Chennai, Hyderabad, etc., conducted by experts to come up with recommendations to find workable solution?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) As per the Census 2011, the total urban population increased from 286.11 million to 377.10 million showing an increase of 31.8 %, during the period 2001-11. The rate of increase of population in 53 major cities during the same period is given in the Statement-I (*See below*). The density of population (persons per sq. km.) of the 53 cities is given in the Statement-II (*See below*).

(b) Urban Planning is a State subject and the State Governments in their efforts to decongest over-populated urban areas prepare or revise the Master Plans/Development Plans of the urban areas depending upon the estimated carrying capacity.

(c) Urban Planning being a State subject, the respective States/Urban Development authorities are empowered to undertake any study to suggest workable solutions.